

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Counter &  
App. memo not  
filed.

Notice duly  
served on R-3.

A.D. from  
R-1 & R-2 not  
defended.

Further orders  
regd. stay.

~~Patra~~  
1817 Bench

Show cause  
not filed.

Further orders  
regd. stay.

~~Patra~~  
2117 Bench

3  
03. order Dated 19.07.2000

Advocates are on strike.

Adjourned to 20.07.2000 peremptorily.  
Interim order to continue.

vice-chairman  
1917.

Member (J).

04. order Dated 20.07.2000

Advocates are on strike.

Adjourned to 24.07.2000. peremptorily

Interim order to continue till then.  
This matter will be taken up  
on 24.07.2000 for continuation or  
otherwise of interim order even in  
the absence of learned counsel  
of either side.

vice-chairman  
2017.

5. Order dated 24.7.2000

Member (J).

Shri A.K.Bose, learned Sr. Standing Counsel  
has filed show cause praying for vacation of interim  
order, copy of which has been served on the learned  
counsel Shri B.S.Tripathy appearing for the petitioner.  
In ~~order~~ order dated 29.6.2000 on the date of admission  
it was ordered that till 17.7.2000 applicant  
should not be relieved from his post at Rourkela  
from where he has been transfeffered to Trichy. In  
the show cause it has been stated that originally  
the applicant wanted to be relieved by 30.6.2000 and  
this prayer was allowed by the departmental authorities.  
He was also sanctioned T.A. advance etc. which  
was received by him. Thereafter on 29.6.2000 applicant

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Free copy of  
the order  
dt. 24.7.00 given  
to the both  
counsel.

26/7

S.T.O  
Prayer  
26.7.00

applicant filed further representation stating that he had fallen unconscious in his house and he wanted another three weeks time to get himself relieved. Respondents in their show cause have stated that this prayer of the applicant has been allowed. We note that three weeks' period asked for by the applicant beyond 30.6.2000 has already been over. Applicant has stated that he has filed representation ventilating his personal difficulties and the same is pending before the respondents. Respondents in their show cause have stated that no such representation has been received from the applicant. In consideration of this, this O.A. is disposed of with a direction to respondents that in case such a representation has been filed the same should be disposed of within a period of 15 days from to-day.

O.A. is accordingly disposed, but without any order as to costs.

*J. M. T. J.*  
VICE CHAIRMAN  
24.7.00

MEMBER (JUDICIAL)